AMAR UJALA, Delhi, 23.5.2023
Page No. 11, Size:(3.90)cms X (6.80)cms.

दुष्कर्म पीड़िता के पिता की आत्महत्या मामले में मुख्य सचिव को नोटिस

एनएचआरसी ने तलब की रिपोर्ट

लखनऊ। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पीलीभीत में नाबालिग रेप पीड़िता के पिता द्वारा आत्महत्या करने के मामले का संज्ञान लेते हुए मुख्य सचिव व डीजीपी को नोटिस जारी किया है। साथ ही, इस मामले की जांच की वर्तमान स्थिति और एससी-एसटी एक्ट के नियमों के तहत पीड़िता को आर्थिक सहायता मुहैया करने के बारे में भी पूछा है। आयोग ने उन पुलिस अधिकारियों के नाम भी बताने को कहा है, जो इस घटना के दोषी हैं।

आयोग के मुताबिक स्थानीय पुलिस ने किसान को उसकी नाबालिग बेटी के अपहरण और बलात्कार के मामले में आरोपियों के साथ समझौता करने के लिए मजबूर किया। आरोपियों ने लड़की का नौ मई को अपहरण किया था। उसके पिता ने पुलिस से शिकायत की, हालांकि पुलिस ने एफआईआर दर्ज करने के बजाय कुछ रिश्तेदारों की मौजूदगी में पीड़िता और आरोपी व्यक्तियों के बीच समझौता करा दिया। इससे परेशान होकर लड़की के पिता ने 17 मई को आत्महत्या कर ली थी। ब्यूरो

HINDUSTAN TIMES, Delhi, 23.5.2023
Page No. 18, Size:(6.60)cms X (9.33)cms.

buzz

NHRC sends notice over dereliction of duties by doctors in Amritsar

NHRC has taken suo moto cognisance of a media report that the doctors and senior staff of the Guru Nanak Dev Hospital, Amritsar are not sincerely doing their lawful duty to attend to the patients. Most of them habitually leave the patients at the mercy of the housekeeping and training staff and depart early. Reportedly, it is also alleged that the patients are subjected to ill-treatment.Accordingly, it has issued a notice to the Chief Secretary, Govt of Punjab calling for a detailed report on the matter within four weeks.

HINDU, Delhi, 23.5.2023
Page No. 10, Size:(5.17)cms X (21.23)cms.

NHRC notice to U.P. over death of father of rape victim

The Hindu Bureau
NEW DELHI

The National Human Rights Commission (NHRC) on Monday issued notice to the Uttar Pradesh Chief Secretary and the Director-General of Police after a 45-year-old farmer, whose minor daughter was raped, killed himself in Pilibhit district.

It is alleged that the man was forced by the police to strike a compromise with the accused. The victim belongs to the Scheduled Caste.

The government has been asked to submit a report within four weeks.

"The report should include the present status of the matter and disbursement of the monetary relief to the victim under SC/ST (Prevention of Atrocities) Rules, 1995. The government has been asked to detail the action taken against the delinquent officer, responsible for the tragedy," the NHRC said.

(Those in distress can seek help and counselling by calling helpline: Sanjivini: 011-40769002)

HINDUSTAN TIMES, Delhi, 23.5.2023
Page No. 18, Size:(5.66)cms X (7.59)cms.

NHRC sends notice over deaths of labourers in an illegal factory

NHRC has taken suo moto cognisance of a media report that nine labourers were killed and at least five others were injured when an explosion ripped through an illegal fireworks factory at Khadikul village near Egra in East Midinapore district of West Bengal on May 16. Accordingly, it has issued notices to the Chief Secretary and the Director General of Police, West Bengal calling for a detailed report on the matter within four weeks. It should include the status of the FIR registered & medical treatment.

PTI, Online, 23.5.2023
Page No. 0, Size:(0)cms X (0)cms.

NHRC issues notices to UP govt over farmer's 'suicide'

https://www.ptinews.com/news/national/nhrc-issues-notices-to-up-govt-over-farmers-suicide/575147.html

New Delhi, May 22 (PTI) The National Human Rights Commission (NHRC) has issued notices to the Uttar Pradesh Police and the chief secretary of the state over the "suicide" of a 45-year-old farmer after police allegedly forced a compromise with the perpetrators of the kidnapping and rape of his minor daughter.

The commission has sought a report in the matter from the police and the chief secretary within four weeks.

It said it has taken suo motu cognisance of a media report, according to which the man committed suicide after the police allegedly forced a compromise with the perpetrators of the kidnapping and rape of his minor daughter in Pilibhit district of Uttar Pradesh. The victim reportedly belonged to a Scheduled Caste (SC) community.

HINDUSTAN, Delhi, 23.5.2023
Page No. 6, Size:(5.99)cms X (2.20)cms.

किसान की 'खुदकुशी' मामले में यूपी को नोटिस

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उत्तर प्रदेश पुलिस और राज्य के मुख्य सचिव को 45 वर्षीय किसान की 'आत्महत्या' के मामले में नोटिस जारी किया है। पुलिस पर आरोप है कि उसने किसान को उसकी नाबालिग बेटी के अपहरण और दुष्कर्म के आरोपियों के साथ समझौता करने के लिए मजबूर किया था, जिसके बाद उसने आत्महत्या कर ली।

किसान की खुदकुशी पर यूपी सरकार को NHRC का नोटिस, पुलिस पर बेटी के बलात्कारियों से समझौते के लिए दबाव डालने का आरोप

https://hindi.financialexpress.com/india-news/nhrc-issues-notices-to-up-govt-cm-yogi-adityanath-over-farmers-suicide/3041425/

आरोप है कि यूपी पुलिस पीलीभीत के किसान पर दबाव डाल रही थी कि वो अपनी नाबालिग बच्ची का अपहरण करके रेप करने वालों के साथ समझौता कर ले.

NHRC Issues Notices to UP Govt Over Farmer's Suicide: पीलीभीत के एक किसान के खुदकुशी करने के मामले में राष्ट्रीय मानवाधिकार आयोग (NHRC) ने उत्तर प्रदेश की सरकार और पुलिस को नोटिस भेजा है. आरोप है कि यूपी पुलिस अनुसूचित जाति के इस किसान पर दबाव डाल रही थी कि वो अपनी नाबालिग बच्ची का अपहरण करके उसके साथ बलात्कार करने के आरोपियों के साथ समझौता कर ले. यूपी पुलिस के इसी गलत दबाव की वजह से 45 साल के किसान ने अपनी जान दे दी, ऐसा आरोप इस वारदात से जुड़ी खबरों में लगाया गया है. मानवाधिकार आयोग ने इन खबरों का खुद से संज्ञान लेते हुए उत्तर प्रदेश पुलिस और राज्य के मुख्य सचिव को नोटिस जारी किया है.

NHRC ने मामले में यूपी पुलिस और मुख्य सचिव से मांगा रिपोर्ट

मानवाधिकार आयोग ने इस मामले में यूपी पुलिस और राज्य सरकार के मुख्य सचिव से 4 हफ्ते के भीतर रिपोर्ट देने के लिए कहा है. आयोग ने कहा कि उसने मीडिया में आई खबर का खुद संज्ञान लिया है, जिसके मुताबिक उत्तर प्रदेश के पीलीभीत जिले में पुलिस ने एक शख्स को कथित तौर पर उसकी नाबालिग बेटी के अपहरण व बलात्कार के आरोपियों से समझौता करने के लिए मजबूर किया, जिसके बाद उस व्यक्ति ने आत्महत्या कर ली.

इस स्थिति में 4 दिन के भीतर विस्तृत रिपोर्ट पेश करने का भी दिया निर्देश

बताया जाता है कि मृतक अनुसूचित जाति यानी शेड्यूल्ड कास्ट (एससी-SC) से था. एनएचआरसी ने एक बयान में कहा कि आयोग के अनुसार मीडिया में आई खबर में दी गई जानकारी अगर सत्य है तो यह मानवाधिकारों के उल्लंघन के समान है. लिहाजा उत्तर प्रदेश सरकार के मुख्य सचिव, उत्तर प्रदेश के पुलिस महानिदेशक को नोटिस जारी कर 4 दिन में विस्तृत रिपोर्ट पेश करने का निर्देश दिया जाता है. मौजूदा समय में प्रदेश में भाजपा गठबंधन के नेतृत्व वाली सरकार है. सूबे के मुख्यमंत्री योगी आदित्यनाथ हैं.

RASHTRIYA SAHARA, Delhi, 23.5.2023

Page No. 7, Size:()cms X ()cms.

रेप पीड़िता के पिता की खुदकुशी पर यूपी सरकार को नोटिस

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पीलीभीत में रेप पीड़िता के पिता की खुदकुशी पर यूपी सरकार से जवाब तलब किया है। स्थानीय पुलिस पर आरोप है कि लड़की के परिजन पर समझौता करने का दबाव डाला गया जिससे 45 वर्षीय किसान ने आत्महत्या कर ली। आयोग ने राज्य के मुख्य सचिव और पुलिस महानिदेशक से चार सप्ताह में जवाब मांगा है। पीड़िता नाबालिग थी और अनुसूचित जाति की थी। लड़की का 9 मई को अपहरण कर लिया गया था। उसके पिता ने अगले ही दिन पुलिस को सूचना दी थी लेकिन पुलिस ने प्राथमिकी दर्ज करने के बजाए दोनों पक्षों के बीच समझौता करने पर डबाव डाला।

HINDUSTAN TIMES, Delhi, 23.5.2023
Page No. 18, Size:(5.57)cms X (8.40)cms.

NHRC sends notice over parading of a tribal girl

NHRC has taken suo moto cognisance of media reports that on the diktat of Jogidih village panchayat in Jharkhand, a tribal girl was physically assaulted, and paraded with shoes around her neck after shaving her head when she refused to marry a man of the choice of her kin. The Commission has observed that the contents of the media report amount to a violation of the human rights of the victim. Accordingly, it has issued notices to the Chief Secretary and the Director General of Police, Jharkhand calling for a detailed report on the matter.

HINDU, Online, 23.5.2023
Page No. 0, Size:(0)cms X (0)cms.

NHRC issues notice to U.P. over suicide by rape survivor's father

https://www.thehindu.com/news/national/other-states/nhrc-issues-notice-to-up-over-suicide-by-rape-survivors-father/article66881164.ece

It is alleged that the farmer was forced by police to strike a compromise with the accused in Pilibhit district

The National Human Rights Commission (NHRC) on May 22 issued notices to the Chief Secretary and the Director-General of Police, Uttar Pradesh, on suicide by a 45-year-old farmer whose daughter was raped. It is alleged that the farmer was forced by the police to strike a compromise with the accused in Pilibhit district. The minor victim belonged to the Scheduled Caste.

The government has been asked to submit a report within four weeks.

"The report should include the present status of the matter and disbursement of the monetary relief to the victim under SC/ST (Prevention of Atrocities) Rules, 1995. The government has been asked to detail the action taken against the delinquent officer, responsible for the tragedy," the NHRC said in a communique.

According to reports, the father had filed a police complaint after his daughter, who was on her way to the farm, was kidnapped earlier this month. According to the family, the police, instead of registering a First Information Report, forced a compromise between the rape survivor and the accused in the presence of some relatives.

Upset with the police closing the matter without the consent of the daughter or himself, the farmer committed suicide on May 17, 2023.

Those in distress or having suicidal tendencies can seek help and counselling by calling helpline: Sanjivini, Society for Mental Health; telephone: 011-40769002, Monday to Friday, 10 a.m.-7.30 p.m.

NHRC issues notices to UP govt over farmer's 'suicide'

https://www.deccanherald.com/national/north-and-central/nhrc-issues-notices-to-up-govt-over-farmers-suicide-1221088.html

The National Human Rights Commission (NHRC) has issued notices to the Uttar Pradesh Police and the chief secretary of the state over the "suicide" of a 45- year-old farmer after police allegedly forced a compromise with the perpetrators of the kidnapping and rape of his minor daughter.

The commission has sought a report in the matter from the police and the chief secretary within four weeks. It said it has taken suo motu cognisance of a media report, according to which the man committed suicide after the police allegedly forced a compromise with the perpetrators of the kidnapping and rape of his minor daughter in Pilibhit district of Uttar Pradesh. The victim reportedly belonged to a Scheduled Caste (SC) community.

"The commission has observed that the contents of the media report, if true, amount to a violation of human rights. Accordingly, it has issued notices to the Chief Secretary, Government of Uttar Pradesh, and the Director General of Police, Uttar Pradesh, calling for a detailed report within four weeks," it said in a statement.

The report should also include the present status of the matter and disbursement of the monetary relief to the victim under SC/ST (Prevention of Atrocities) Rules, 1995. The commission would also like to know about the action taken against the delinquent officer responsible for the tragedy, it added. According to the media report published on May 19, the girl was kidnapped by the accused persons when she was going to meet her father at a farm on May 9. Her father got a police complaint lodged the next day but the police, instead of registering an FIR, allegedly forced a compromise between the survivor and the accused. The police allegedly neither called nor informed the victim's parents and closed the matter, according to the report. Upset over the developments, the girl's father allegedly committed suicide on May 17.

MSN, Online, 23.5.2023
Page No. 0, Size:(0)cms X (0)cms.

NHRC notice to UP govt over suicide by rape victim's father in Pilibhit district

https://www.msn.com/en-in/news/other/nhrc-notice-to-up-govt-over-suicide-by-rape-victim-s-father-in-pilibhit-district/ar-AA1bwwLT?li=AAgges1

The National Human Rights Commission (NHRC) has served a notice on Uttar Pradesh government after taking suo moto cognizance of a media report that a 45-year-old Schedule Caste farmer, father of a rape victim, committed in the Pilibhit district.

The farmer has taken the extreme step when the police forced him to compromise with the perpetrators of the kidnapping and rape of his minor daughter.

The Commission observed that the content of the media report, if true, amounts to violation of human rights.

On Monday, the commission issued notices to UP Chief Secretary, and the Director General of Police, calling for a detailed report on the incident within four weeks. It should also include the present status of the matter and disbursement of the monetary relief to the victim under SC/ST (Prevention of Atrocities) Rules, 1995. The Commission would also like to know about the action taken against the delinquent officer, responsible for the tragedy.

According to the media report appearing on May 19, the girl was kidnapped by the accused persons when she was on her way to meet her father at a farm on May 9. Her father filed a police complaint the next day, but the police, instead of registering an FIR, forced a compromise between the survivor and the accused persons in the presence of some relatives.

The police neither called nor informed the parents of the victim and closed the matter. Allegedly upset with this, the father of the girl committed suicide on May 17.

PRINT, Online, 23.5.2023
Page No. 0, Size:(0)cms X (0)cms.

NHRC notice to UP on Dalit father's suicide after cops 'cut deal' with daughter's rapists

https://theprint.in/india/nhrc-notice-to-up-on-dalit-fathers-suicide-after-cops-cut-deal-with-daughters-rapists/1588515/

The marginal farmer hung himself after Amaria police allegedly forced a compromise on daughter in his absence; shut case.

New Delhi: The National Human Rights Commission (NHRC) has issued a notice to the Uttar Pradesh government and its top police officer over media reports that a Dalit father died by suicide after cops "forced" a compromise between his daughter and her alleged rapists.

The rights body, which wants a report within four weeks, also asked to know the status of financial relief paid to the victim and about the action taken against the "delinquent officer responsible for the tragedy".

The 45-year-old farmer killed himself on 17 May after the police reportedly struck the deal instead of registering a first information report (FIR) in the alleged kidnapping and rape of his 11-year-old daughter.

The girl was abducted on 9 May by the three accused when she was on her way to meet her father at a farm.

A marginal farmer, the father filed a police complaint the next day.

But the police reportedly brokered an understanding between the survivor and the three accused in the presence of the latters' relatives. The girl's parents were not called or informed, and the station house officer of Amaria in Pilibhit district, Mukesh Shukla, "closed the matter" soon after.

The rights body's notice to the chief secretary and the director general of police said if the reports were true, then this act amounted to a violation of human rights.

The farmer's body was found hanging from a tree on Wednesday night. The police then registered an FIR on the complaint filed by the survivor's elder brother.

The next day, Shukla was quoted as saying: "Three men – Rahul, Dinesh and Rohit – were booked under IPC Sections 363 (kidnapping), 376 (rape), 342 (wrongful confinement), 120-B (criminal conspiracy), 306 (abetment to suicide), and under relvant sections of POCSO and the SC/ST Acts. Two of the accused have been picked up, the third is still at large."

The girl was also sent to hospital for a medical examination.

Superintendent of Police (Pilibhit) Atul Sharma admitted certain lapses in the case on the part of the Amaria police station and said a senior officer had been assigned to probe the matter.

DAIJI WORLD, Online, 23.5.2023
Page No. 0, Size:(0)cms X (0)cms.

NHRC issues notice to UP government over suicide of rape victim s father

https://www.daijiworld.com/news/newsDisplay?newsID=1082262

Lucknow, May 22 (IANS): The National Human Rights Commission (NHRC) has taken suo motu cognizance of media reports that a 45-year-old farmer committed suicide when the police forced a compromise with the perpetrators of the kidnapping and rape of his minor daughter in Uttar Pradesh's Pilibhit district.

Reportedly, the victim belonged to the Scheduled Caste.

The Commission has observed that the contents of the media report, if true, amount to a violation of human rights, and accordingly, has issued notices to the Chief Secretary and the Director General of Police of the state, calling for a detailed report within 4 weeks.

This should also include the present status of the matter and disbursement of the monetary relief to the victim under SC/ST (Prevention of Atrocities) Rules, 1995.

The Commission would also like to know about the action taken against the delinquent officer, responsible for the tragedy.

According to the media report, carried on May 19, the girl was kidnapped by the accused persons when she was going to meet her father at a farm on May 9.

Her father filed a police complaint the next day but the police, instead of registering an FIR, forced a compromise between the survivor and the accused persons in the presence of some relatives.

The police neither called nor informed the parents of the victim girl and closed the matter.

Allegedly, upset with this, the father of the girl committed suicide on May 17.

JANTA SE RISHTA, Online, 23.5.2023
Page No. 0, Size:(0)cms X (0)cms.

किसान की 'आत्महत्या' पर NHRC ने यूपी सरकार को नोटिस जारी किया

https://jantaserishta.com/delhi-ncr/nhrc-issues-notice-to-up-govt-over-farmers-suicide-2363173

पीटीआई द्वारानई दिल्ली: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उत्तर प्रदेश पुलिस और राज्य के मुख्य सचिव को 45 वर्षीय किसान की 'आत्महत्या' पर नोटिस जारी किया है, जब पुलिस ने कथित तौर पर अपराधियों के साथ समझौता करने के लिए मजबूर किया। नाबालिग बेटी का अपहरण और दुष्कर्म।आयोग ने इस मामले में पुलिस और मुख्य सचिव से चार सप्ताह के भीतर रिपोर्ट मांगी है।इसने कहा कि इसने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है, जिसके अनुसार उत्तर प्रदेश के पीलीभीत जिले में उसकी नाबालिग बेटी के अपहरण और बलात्कार के अपराधियों के साथ पुलिस द्वारा कथित रूप से समझौता करने के बाद व्यक्ति ने आत्महत्या कर ली।

पीड़िता कथित तौर पर अनुसूचित जाति (एससी) समुदाय की थी।"आयोग ने देखा है कि मीडिया रिपोर्ट की सामग्री, यदि सत्य है, मानवाधिकारों के उल्लंघन की राशि है। तदनुसार, उसने उत्तर प्रदेश सरकार के मुख्य सचिव और पुलिस महानिदेशक, उत्तर प्रदेश को नोटिस जारी किया है। चार सप्ताह के भीतर एक विस्तृत रिपोर्ट की मांग करते हुए," यह एक बयान में कहा।रिपोर्ट में मामले की वर्तमान स्थिति और अनुसूचित जाति/अनुसूचित जनजाति (अत्याचार निवारण) नियम, 1995 के तहत पीड़ित को आर्थिक राहत का संवितरण भी शामिल होना चाहिए।

आयोग त्रासदी के लिए जिम्मेदार दोषी अधिकारी के खिलाफ की गई कार्रवाई के बारे में भी जानना चाहेगा।19 मई को प्रकाशित मीडिया रिपोर्ट के अनुसार, आरोपी व्यक्तियों द्वारा लड़की का अपहरण उस समय किया गया जब वह 9 मई को अपने पिता से मिलने एक खेत में जा रही थी.उसके पिता ने अगले दिन एक पुलिस शिकायत दर्ज कराई, लेकिन पुलिस ने प्राथमिकी दर्ज करने के बजाय कथित तौर पर उत्तरजीवी और आरोपी के बीच समझौता करने के लिए मजबूर किया।रिपोर्ट के मुताबिक, पुलिस ने कथित तौर पर पीड़िता के माता-पिता को न तो फोन किया और न ही सूचित किया और मामले को बंद कर दिया।घटनाक्रम से परेशान होकर, लड़की के पिता ने 17 मई को कथित रूप से आत्महत्या कर ली।

NHRC issues notice to UP govt over farmer's 'suicide'

https://www.newindianexpress.com/nation/2023/may/22/nhrc-issues-notices-to-up-govt-over-farmers-suicide-2577533.html

The commission has sought a report on the matter from the police and the chief secretary within four weeks.

NEW DELHI: The National Human Rights Commission (NHRC) has issued notices to the Uttar Pradesh Police and the chief secretary of the state over the 'suicide' of a 45-year-old farmer after police allegedly forced a compromise with the perpetrators of the kidnapping and rape of his minor daughter.

The commission has sought a report on the matter from the police and the chief secretary within four weeks.

It said it has taken suo motu cognisance of a media report, according to which the man committed suicide after the police allegedly forced a compromise with the perpetrators of the kidnapping and rape of his minor daughter in Pilibhit district of Uttar Pradesh.

The victim reportedly belonged to a Scheduled Caste (SC) community.

"The commission has observed that the contents of the media report, if true, amount to a violation of human rights. Accordingly, it has issued notices to the Chief Secretary, Government of Uttar Pradesh, and the Director General of Police, Uttar Pradesh, calling for a detailed report within four weeks," it said in a statement.

The report should also include the present status of the matter and disbursement of the monetary relief to the victim under SC/ST (Prevention of Atrocities) Rules, 1995.

The commission would also like to know about the action taken against the delinquent officer responsible for the tragedy, it added.

According to the media report published on May 19, the girl was kidnapped by the accused persons when she was going to meet her father at a farm on May 9.

Her father got a police complaint lodged the next day but the police, instead of registering an FIR, allegedly forced a compromise between the survivor and the accused.

The police allegedly neither called nor informed the victim's parents and closed the matter, according to the report.

Upset over the developments, the girl's father allegedly committed suicide on May 17

SAMACHAR NAMA, Online, 23.5.2023
Page No. 0, Size:(0)cms X (0)cms.

Ranchi आदिवासी युवती की प्रताड़ना पर एनएचआरसी का नोटिस

https://samacharnama.com/city/ranchi/nhrc-notice-on-harassment-of-ranchi-tribal-girl/cid10989034.htm

झारखण्ड न्यूज़ डेस्क, राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पलामू की जोगीडीह ग्राम पंचायत के फरमान पर आदिवासी युवती को प्रताड़ित करने के मामले में स्वत संज्ञान लेते हुए राज्य सरकार को नोटिस जारी किया है.

इस मामले में आयोग ने राज्य के मुख्य सचिव और डीजीपी को नोटिस जारी कर चार सप्ताह के भीतर पूरे मामले की विस्तृत रिपोर्ट मांगी है. आयोग ने रिपोर्ट में पुलिस द्वारा दर्ज प्राथमिकी, पीड़ित लड़की के चिकित्सा उपचार और मुआवजा एवं लड़की की वर्तमान स्थिति की जानकारी देने को कहा है. राष्ट्रीय मानवाधिकार आयोग ने घटना के लिए जिम्मेदार दोषी अधिकारियों के खिलाफ की गई कार्रवाई की भी जानकारी मांगी है.

बाल काट घुमाया था गांव में

16 मई को पलामू की जोगीडीह पंचायत के एक गांव में आदिवासी युवती के बाल काटने व चूने का टीका लगा घुमाने का मामला सामने आया. परिजनों की पसंद से शादी से इंकार कर घर छोड़ भागने के 20 दिन बाद लौटने पर पंचायत बैठी. इसमें उसके बाल काटने व चूना का टीका लगाकर गांव में घुमाने का फरमान सुनाया.

राँची न्यूज़ डेस्क !!!

AMAR UJALA, Online, 23.5.2023
Page No. 0, Size:(0)cms X (0)cms.

Lucknow News : पीलीभीत में रेप पीड़िता के पिता की आत्महत्या के मामले में एनएचआरसी ने थमाया नोटिस

https://www.amarujala.com/lucknow/lucknow-news-nhrc-issues-notice-in-pilibhit-rape-victim-s-father-s-suicide-case-2023-05-22

आयोग ने इसे मानवाधिकारों के उल्लंघन का गंभीर मामला करार देते हुए चार सप्ताह के भीतर विस्तृत रिपोर्ट तलब की है। साथ ही, इस मामले की जांच की वर्तमान स्थिति और एससी-एसटी एक्ट के नियमों के तहत पीड़िता को आर्थिक सहायता मुहैया करने के बारे में भी पूछा है।

राष्ट्रीय मानवाधिकार आयोग ने पीलीभीत में नाबालिग रेप पीड़िता के पिता द्वारा आत्महत्या करने के मामले का संज्ञान लेते हुए मुख्य सचिव और डीजीपी को नोटिस जारी किया है। आयोग ने इसे मानवाधिकारों के उल्लंघन का गंभीर मामला करार देते हुए चार सप्ताह के भीतर विस्तृत रिपोर्ट तलब की है। साथ ही, इस मामले की जांच की वर्तमान स्थिति और एससी-एसटी एक्ट के नियमों के तहत पीड़िता को आर्थिक सहायता मुहैया करने के बारे में भी पूछा है। आयोग ने उन पुलिस अधिकारियों के नाम भी बताने को कहा है, जो इस घटना के दोषी हैं।

दरअसल आयोग ने पीलीभीत में अनुसूचित जाति के किसान की आत्महत्या को लेकर छपी खबरों का संज्ञान लेते हुए नोटिस जारी किया है। आयोग के मुताबिक प्रथमदृष्टया सामने आया कि स्थानीय पुलिस ने किसान को उसकी नाबालिग बेटी के अपहरण और बलात्कार के मामले में आरोपियों के साथ समझौता करने के लिए मजबूर किया।

आरोपियों ने लड़की का नौ मई को अपने पिता से खेत पर मिलने जाने के दौरान अपहरण किया था। उसके पिता ने अगले दिन पुलिस में शिकायत की, हालांकि पुलिस ने एफआईआर दर्ज करने के बजाय कुछ रिश्तेदारों की मौजूदगी में पीड़िता और आरोपी व्यक्तियों के बीच समझौता करा दिया। पुलिस ने पीड़िता के माता-पिता को सूचित किए बिना केस बंद कर दिया। इससे परेशान होकर लड़की के पिता ने 17 मई को आत्महत्या कर ली थी।

NHRC Takes Suo Motu Cognizance of Farmer's Suicide Following Police Compromise in Rape Case

https://www.timesnownews.com/mirror-now/crime/nhrc-takes-suo-motu-cognizance-of-farmers-suicide-following-police-compromise-in-rape-case-article-100426027

The National Human Rights Commission (NHRC) has taken suo moto notice of media reports that a 45-year-old farmer committed suicide after police in Uttar Pradesh's Pilibhit district coerced him into making a compromise deal with the accused persons involved in the kidnapping and rape of his minor daughter.

Pilibhit: The National Human Rights Commission (NHRC) has initiated an investigation following media reports of a tragic incident in which a 45-year-old farmer took his own life after the police allegedly forced a compromise with the perpetrators involved in the kidnapping and rape of his minor daughter. The victim, belonging to the Scheduled Caste, endured a harrowing ordeal that has raised serious concerns regarding human rights violations. Resultsassam.nic.in, Assam SEBA HSLC 10th Result 2023 LIVE: Assam HSLC 10th… Assam SEBA HSLC 10th Result 2023, Sebaonline.org LIVE: Assam Results 10th… TRENDING: SEBA Result Assam Result 2023 PM Modi MS Dhoni IEC 2023 Maharashtra HSC Result Authored by: Times Now Digital Edited by: Shivani Updated May 22, 2023 | 08:54 PM IST Share This Article NHRC Takes Suo Motu Cognizance of Farmer's Suicide Following Police Compromise i… Woman Accuses Live-In Partner Of Forcing Her To Convert To Islam in Indore | Incident Has…

Taking note of the media coverage, the NHRC has deemed the reported incidents, if true, to be a flagrant violation of human rights. Consequently, the Commission has issued notices to the Chief Secretary and the Director General of Police of Uttar Pradesh, demanding a comprehensive report within four weeks

The report is expected to include the current status of the case, as well as information on the disbursement of monetary relief to the victim under the SC/ST (Prevention of Atrocities) Rules of 1995. The NHRC is also seeking information on the actions taken against the officer responsible for the alleged mishandling of the case, which ultimately led to the tragic suicide of the victim's father. The incident unfolded when the accused individuals kidnapped the girl on May 9 while she was en route to meet her father at a farm. The following day, her father lodged a police complaint. However, instead of registering a First Information Report (FIR), the police reportedly orchestrated a compromise between the survivor and the accused in the presence of some relatives. What further exacerbates the situation is the claim that the police neither contacted nor informed the victim's parents about the developments in the case, subsequently closing it. Distraught over the authorities' handling of the situation, the father of the victim took his own life on May 17. The NHRC's intervention aims to thoroughly examine the

circumstances surrounding this deeply distressing incident and ensure justice for the victim and her family. The Commission remains committed to upholding human rights and holding those responsible accountable for any violations that have occurred

STATESMAN, Online, 23.5.2023
Page No. 0, Size:(0)cms X (0)cms.

NHRC notice to UP govt over suicide by rape victim's father in Pilibhit district

https://www.thestatesman.com/india/nhrc-notice-to-up-govt-over-suicide-by-rape-victims-father-in-pilibhit-district-1503183762.html

The Schedule Caste farmer took the extreme step when the police forced a compromise with the perpetrators of the kidnapping and rape of his minor daughter.

The National Human Rights Commission (NHRC) has served a notice on Uttar Pradesh government after taking suo moto cognizance of a media report that a 45-year-old Schedule Caste farmer, father of a rape victim, committed in the Pilibhit district.

The farmer has taken the extreme step when the police forced him to compromise with the perpetrators of the kidnapping and rape of his minor daughter.

The Commission observed that the content of the media report, if true, amounts to violation of human rights.

On Monday, the commission issued notices to UP Chief Secretary, and the Director General of Police, calling for a detailed report on the incident within four weeks. It should also include the present status of the matter and disbursement of the monetary relief to the victim under SC/ST (Prevention of Atrocities) Rules, 1995. The Commission would also like to know about the action taken against the delinquent officer, responsible for the tragedy.

According to the media report appearing on May 19, the girl was kidnapped by the accused persons when she was on her way to meet her father at a farm on May 9. Her father filed a police complaint the next day, but the police, instead of registering an FIR, forced a compromise between the survivor and the accused persons in the presence of some relatives.

The police neither called nor informed the parents of the victim and closed the matter. Allegedly upset with this, the father of the girl committed suicide on May 17.

किसान की आत्महत्या के मामले में उत्तर प्रदेश सरकार को एनएचआरसी का नोटिस

https://www.ibc24.in/country/nhrc-issues-notice-to-uttar-pradesh-government-over-farmers-suicide-1559092.html

नयी दिल्ली, 22 मई (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उत्तर प्रदेश पुलिस और राज्य के मुख्य सचिव को 45 वर्षीय किसान की 'आत्महत्या' के मामले में नोटिस जारी किया है। पुलिस पर आरोप है कि उसने किसान को उसकी नाबालिग बेटी के अपहरण और दुष्कर्म के आरोपियों के साथ समझौता करने के लिए मजबूर किया था, जिसके बाद उसने आत्महत्या कर ली।

आयोग ने इस मामले में पुलिस और मुख्य सचिव से चार सप्ताह के अंदर रिपोर्ट देने के लिए कहा है।

आयोग ने कहा कि उसने मीडिया में आई खबर का स्वतः संज्ञान लिया है, जिसके अनुसार उत्तर प्रदेश के पीलीभीत जिले में पुलिस ने एक व्यक्ति को कथित तौर पर उसकी नाबालिग बेटी के अपहरण व बलात्कार के आरोपियों से समझौता करने के लिए मजबूर किया, जिसके बाद उस व्यक्ति ने आत्महत्या कर ली। बताया जाता है कि मृतक अनुसूचित जाति (एससी) से था।

एनएचआरसी ने एक बयान में कहा, "आयोग के अनुसार मीडिया में आई खबर में दी गई जानकारी यदि सत्य है तो यह मानवाधिकारों के उल्लंघन के समान है। लिहाजा उत्तर प्रदेश सरकार के मुख्य सचिव, उत्तर प्रदेश के पुलिस महानिदेशक को नोटिस जारी कर चार दिन में विस्तृत रिपोर्ट पेश करने का निर्देश दिया जाता

UNI, Online, 23.5.2023
Page No. 0, Size:(0)cms X (0)cms.

बला त्कार पी ड़िता के पिता द्वा रा आत्महत्या की सूचना पर यूपी सरकार को मा नवा धिकार आयो ग का नो टिस

http://www.univarta.com/human-rights-commission-notice-to-up-government-on-information-about-suicide-by-rape-victim-s-father/india/news/2977078.html

नयी दि ल्ली , 22 मई (वा र्ता) रा ष्ट्री य मा नवा धि का र आयो ग (एनएचआरसी) ने पी ली भी त जि ले में पुलि स की गैर का नूनी का र्वा ई के का रण एक बला त्का र पी ड़ि ता के पि ता द्वारा कथि त आत्महत्या को लेकर उत्तर प्रदेश सरका र को नो टि स जा री कि या है। एनएचआरसी ने एक बया न में कहा , आयो ग ने एक मी डि या रि पो र्ट का स्वत: संज्ञा न लि या कि उत्तर प्रदेश के पी ली भी त जि ले में एक 45 वर्षी य कि सान ने आत्महत्या कर ली , जब पुलि स ने उसकी ना बा लि ग बेटी के अपहरण और बला त्का र के अपरा धि यों के साथ समझौ ता कि या । कथि त तौ र पर पी ड़ि त अनुसूचि त जा ति का था। आयो ग ने उत्तर प्रदेश के मुख्य सचि व और पुलि स महा नि देशक को नो टि स जा री कर चार सप्ता ह में वि स्तृत रि पो र्ट मां गी है। इसमें कहा गया है कि इसमें मा मले की वर्तमा न स्थि ति और अनुसूचि त जा ति /अनुसूचि त जनजा ति (अत्या चार नि वा रण) नि यम, 1995 के तहत पी ड़ि त को आर्थि क रा हत का वि तरण भी शा मि ल हो ना चाहि ए। सैनी वा र

किसान की आत्महत्या के मामले में यूपी की योगी सरकार को NHRC का नोटिस

https://www.navodayatimes.in/news/khabre/nhrc-notice-to-yogi-government-of-up-in-case-of-farmer-suicide/220200/

नई दिल्ली/ टीम डिजिटल। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उत्तर प्रदेश पुलिस और राज्य के मुख्य सचिव को 45 वर्षीय किसान की "आत्महत्या" के मामले में नोटिस जारी किया है। पुलिस पर आरोप है कि उसने किसान को उसकी नाबालिग बेटी के अपहरण और दुष्कर्म के आरोपियों के साथ समझौता करने के लिए मजबूर किया था, जिसके बाद उसने आत्महत्या कर ली। आयोग ने इस मामले में पुलिस और मुख्य सचिव से चार सप्ताह के अंदर रिपोर्ट देने के लिए कहा है। आयोग ने कहा कि उसने मीडिया में आई खबर का स्वतः संज्ञान लिया है, जिसके अनुसार उत्तर प्रदेश के पीलीभीत जिले में पुलिस ने एक व्यक्ति को कथित तौर पर उसकी नाबालिग बेटी के अपहरण व बलात्कार के आरोपियों से समझौता करने के लिए मजबूर किया, जिसके बाद उस व्यक्ति ने आत्महत्या कर ली।

बताया जाता है कि मृतक अनुसूचित जाति (एससी) से था। एनएचआरसी ने एक बयान में कहा, "आयोग के अनुसार मीडिया में आई खबर में दी गई जानकारी यदि सत्य है तो यह मानवाधिकारों के उल्लंघन के समान है। लिहाजा उत्तर प्रदेश सरकार के मुख्य सचिव, उत्तर प्रदेश के पुलिस महानिदेशक को नोटिस जारी कर चार दिन में विस्तृत रिपोर्ट पेश करने का निर्देश दिया जाता है।"

ROYAL BULLETIN, Online, 23.5.2023
Page No. 0, Size:(0)cms X (0)cms.

यूपी सरकार को नोटिस जारी, बलात्कार पीड़िता के पिता द्वारा आत्महत्या की सूचना पर लिया संज्ञान

https://royalbulletin.in/notice-issued-to-up-government-rape-victims-father-took-cognizance-of-suicide-information/49337

नयी दिल्ली- राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पीलीभीत जिले में पुलिस की गैर कानूनी कार्रवाई के कारण एक बलात्कार पीड़िता के पिता द्वारा कथित आत्महत्या को लेकर उत्तर प्रदेश सरकार को नोटिस जारी किया है।

एनएचआरसी ने एक बयान में कहा, आयोग ने एक मीडिया रिपोर्ट का स्वत: संज्ञान लिया कि उत्तर प्रदेश के पीलीभीत जिले में एक 45 वर्षीय किसान ने आत्महत्या कर ली, जब पुलिस ने उसकी नाबालिग बेटी के अपहरण और बलात्कार के अपराधियों के साथ समझौता किया। कथित तौर पर पीड़ित अनुसूचित जाति का था आयोग ने उत्तर प्रदेश के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर चार सप्ताह में विस्तृत रिपोर्ट मांगी है। इसमें कहा गया है कि इसमें मामले की वर्तमान स्थिति और अनुसूचित जाति/अनुसूचित जनजाति (अत्याचार निवारण) नियम, 1995 के तहत पीड़ित को आर्थिक राहत का वितरण भी शामिल होना चाहिए।